

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41771 of 2013
WITH
Excise Appeal No. 41772 of 2013
AND
Excise Appeal No. 41773 of 2013

(Arising out of Order-in-Original No. 08/2013(CE) dated 14.05.2013 passed by Commissioner of Central Excise Chennai-III 26/ 1, Mahatma Gandhi Marg, Nungambakkam, Chennai-600 034)

M/s. N.S. Ramarao Body Works,
Rep by its Partner
313/1A, Medavakkam- Mabakkam Road
Vengaivasal Village
Sitalapakkam P.O.,
Chennai 600 073

...Appellant

Versus

The Commissioner of Central Excise
Chennai -III, Commissionerate
No.26/1, Mahatma Gandhi Road,
Nungambakkam,
Chennai- 600 034.

...Respondent

With

M/s. N.R. Mahesh
Rep by its Partner
313/1A, Medavakkam- Mabakkam Road
Vengaivasal Village
Sitalapakkam P.O.,
Chennai 600 073

...Appellant

Versus

The Commissioner of Central Excise
Chennai -III, Commissionerate
No.26/1, Mahatma Gandhi Road,
Nungambakkam,
Chennai- 600 034.

...Respondent

And

M/s. Ruby Body Works,
Rep by its Partner
313/1A, Medavakkam- Mabakkam Road
Vengaivasal Village
Sitalapakkam P.O.,
Chennai 600 073

...Appellant

Versus

The Commissioner of Central Excise
Chennai -III, Commissionerate
No.26/1, Mahatma Gandhi Road,
Nungambakkam, Chennai- 600 034.

...Respondent

APPEARANCE:

For the Appellant : None

For the Respondent : Ms. Anandalakshmi Ganeshram, Assistant Commissioner

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING / DECISION: 13.10.2023

FINAL ORDER No.40932-40934/2023

Order : Per Ms. SULEKHA BEEVI C.S.

There is no representation for the appellant. On 12.07.2023 and 21.09.2023 also there was no representation. It is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default in terms of Rule 20 CESTAT (Procedure) Rules 1982.

(Order dictated in the open court)

(VASA SESHAGIRI RAO)

MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)

MEMBER (JUDICIAL)

RKP